

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.146/2002

TUESDAY, THIS THE 10TH DAY OF SEPTEMBER, 2002

HON'BLE MEJ GEN K.K.SRIVASTAVA .. MEMBER (A)
HON'BLE MR. A.K. BHATNAGAR .. MEMBER (J)

Pancham Lal S/o Sri Bhaddu Lal
R/o Room No. 217 Rajeev Nagar
(In front of Gitti Khadan)
Post Office-Prem Nagar, Nagar Jhansi
City, District : Jhansi ... Applicant

(By Advocate Shri J.N. Rai)

Versus

1. Union of India through General Manager Central Railways Mumbai.
2. General Manager Central Railway Mumbai.
3. Chief Medical Director Central Railway, Mumbai.
4. Dr. Reena Das Medical Director Dr. Baba Sahab Ambedakar Memorial Hospital Buculla Mumbai Central Railway Mumbai.
5. Dr. A. Malyiya Medical Director Dr. Baba Sahab Ambedakar Memorial Hospital Buculla Mumbai Central Railway Mumbai.
6. Dr. S.K. Gupta Medical Director Dr. Baba Sahab Ambedakar Memorial Hospital Buculla, Mumbai Central Railway Mumbai.
7. Dr. M. Bahadur Medical Director Dr. Baba Saheb Ambedakar Memorial Hospital Buculla Mumbai Central Railway Mumbai.
8. Dr. Smt. S. Jain Medical Director Dr. Baba Saheb Ambedakar Memorial Hospital Buculla Mumbai Central Railway, Mumbai.
9. Dr. S.S. Bhatti Medical Director Dr. Baba Saheb Ambedakar Memorial Hospital Buculla Mumbai Central Railway Mumbai.
10. Divisional Rail Manager Jhansi, Central Railway Jhansi.
11. Dr. G.S. Medekar Chief Medical Superintendent Jhansi, Central Railway Jhansi, District-Jhansi.
12. Dr. P.S. Garbeyal Divisional Medical Officer Jhansi Central Railway Jhansi.
13. Dr. N.K. Garg Divisional Medical Officer Jhansi Central Railway Jhansi.
14. Dr. J.P. Upadhyay Divisional Medical Officer Jhansi Central Railway Jhansi.

15. Dr. Vijai Kumar Agrawal Divisional Medical Officer, Jhansi.

16. Dr. S.S. Soni Eye Surgeon District Hospital Jhansi District Jhansi. Respondents

(By Advocate Shri P. Mathur)

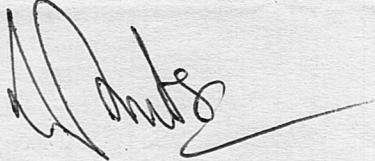
O R D E R

By Hon'ble Mej Gen K.K. Srivastava, Member (A)

In this application, filed Under Section 19 of Administrative Tribunals Act, the applicant has prayed for quashing the order dated 27.03.01 and directing the respondents to set up an inquiry regarding his Medical Examination.

2. Shri P. Mathur, learned counsel for the respondents submitted that the applicant filed a representation dated 15.10.99 which was decided by the respondents on 27.03.01. In consideration of the family circumstances of the applicant, the applicant was sent for Medical Examination and he has been appointed as Helper Khalasi vide order dated 14.03.02. The applicant has already joined the Department of Telecommunications as Helper Khalasi. Since the grievance of the applicant has already been ^{unresolved} ~~reduced~~ by the respondents, nothing remains to be decided. The O.A. is dismissed as infructuous. No costs.


Member-J


Member-A

/Neelam/